

National Company Law Tribunal

Allahabad Bench

Company Appeal No. 162/ALD/2018

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 6.09.2018

NAME OF THE COMPANY: AGS Infradevelopers Pvt. Ltd. Vs. ROC

SECTION OF THE COMPANIES ACT: 252(3)

Sl. NO. Name Designation Representation Signature

1.

2.

Company Appeal No. 162/ALD/2018

Sh. Abhinav Mehrotra, Advocate for the appellant and Sh. Pradeep Singh Sisodia, CGSC for the ROC, is present.

On perusal on record, it appears that the appellant has not filed copy of the Income Tax Return. Learned counsel for the appellant is directed to file the supplementary affidavit annexing the copy of the Income Tax Return along with the copy of receipt relating to payment of statutory dues within 10 days from today with a copy in advance to the opposite party.

List the matter on 28th September 2018, for argument.

Dated: 06.09.2018

**SAROJ RAJWARE,
MEMBER (T)**

**V.P. SINGH,
MEMBER (J)**

Typed by:
Md. Zaid
(Stenographer)